

No. HCA-II/53/2021



**HIGH COURT OF KARNATAKA  
BENGALURU**

**DATED: 24.06.2024.**

**NOTIFICATION**

**Sub:** Inviting sealed quotations for supply of “02 Nos. of Directors High Back Executive Chairs (MODEL No.RF521AO)” to this Office – reg.

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It is hereby notified that, High Court of Karnataka is inviting sealed quotations from the reputed firms for supply of “02 Nos. of Directors High Back Executive Chairs (MODEL No.RF521AO)”.

Therefore, the firms, located in Bengaluru only, may submit their sealed quotations mentioning their lowest rate, inclusive of all charges & taxes, if any, for supply of “02 Nos. of Directors High Back Executive Chairs (MODEL No.RF521AO)” as per the conditions mentioned in this Notification.

The sealed quotation should be addressed to the Registrar General, High Court of Karnataka, Bengaluru – 560 001 and to be submitted to Tappal Branch of this office on or before 25.07.2024 at 04.30 by superscribing “**QUOTATIONS FOR SUPPLY OF TWO NOS. OF NEW DIRECTOR’S HIGH BACK EXECUTIVE CHAIR)**”.

The quotations will be opened on 26.07.2024 at 12.00 noon in the Chambers of the undersigned.

By order,

**Sd/-**

**(V. NAGARAJA)**

**REGISTRAR (ADMINISTRATION)**

## **TERMS & CONDITIONS:**

1. The price to be quoted shall be inclusive of GST and other taxes/charges, if any. The successful firm shall enter into Price Level Agreement for a period of “**12 MONTHS**” or also procurement upto ₹5,00,000/-, whichever is earlier from the date of execution of agreement.
2. The rate once accepted by this office should not be increased till the expiry of the Agreement.
3. The Directors High Back Executive Chairs has to be supplied within 07 working days, from the date of placing of the Purchase Order according to the requirement as and when requested by this Office during the agreement period and payment will be made only after satisfactory and working condition.
4. The Directors High Back Executive Chairs to be supplied shall be of industry standard quality. If the said Chairs supplied found to be damaged/not working satisfactorily, the same is liable to be rejected and payment due if any, may be with-held till the damaged one is replaced with new good working conditioned Chair.
5. The payment will be made to the firm’s Bank account, through Khajane-II Platform of Government of Karnataka as per the Bank details furnished by the firm.
6. The right is reserved by High Court of Karnataka to cancel the Agreement at any time, if the Directors High Back Executive Chairs are found to be not satisfactory or for breach of any of the conditions at Sl.Nos. 01 to 06 above.
7. The successful firm shall attend to all the complaints within 24 hours from the time of registering the complaints during the warranty period.
8. The right is reserved by the High Court of Karnataka to accept / cancel any quotation without assigning any reason, outright.

**BY ORDER,**

Sd/-

**(V. NAGARAJA)**

**REGISTRAR (ADMINISTRATION)**